

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal(AT) No. 135 of 2018

IN THE MATTER OF:

Sunshine Housing and Infrastructure Pvt. Lt. ...Appellant

Vs

Pratik Jayesh Vira and Anr.Respondents

Present:

For Appellant: Mr. G. Saikumar, Mr. Samir Malik, Ms. Saumya Sharma and Mr. Farman Ali, Advocates

For Respondents: Mr. Abhinav Vashisht, Senior Advocate, assisted by Mr. Amit Dhingra, Ms. Nandini Chittal, Ms. Dipanwita Ghosh, Mr. Shivam Raheja and Mr. Suryaveer Berry, Advocates.

ORDER

26.04.2018 Heard the learned Counsels appearing on behalf of both the parties.

In view of the pendency of the Company Petition, we are not inclined to interfere with the impugned order dated 05.04.2018 passed by National Company Law Tribunal, Mumbai Division-I, Mumbai (hereinafter referred to as 'Tribunal') in CP 21/241-244/MB/2017 nor inclined to express any opinion with regard to observations as made in the impugned order. However, taking into consideration that the matter is pending since long, we direct the parties not to ask for unnecessary adjournments and to pursue the Company Petition for its disposal at an early date. The Tribunal is expected to dispose of the Company Petition on an early date, preferably within three months, without granting

unnecessary adjournments to the parties. It is expected that the parties will not file unnecessary Interlocutory Applications to drag the proceeding.

The Appeal is disposed of with aforesaid observation.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

Akc/gc